

[Translation]

### Family Bond

1111. SHRI PANKAJ CHOWDHARY :  
KUMARI UMA BHARATI

Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Finance Corporation of India has any scheme to issue 'Family Bond'.

(b) if so, the salient features of the scheme.

(c) the amount of bonds to be issued by the Corporation; and

(d) the time by which these bonds are likely to be issued

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c) Yes, Sir. The Industrial Finance Corporation of India Ltd. (IFCI) has reported that with a view to augment its resources, it has decided to raise Rs. 800 crores through a public issue of unsecured redeemable bonds in the nature of promissory notes titled as 'Family Bonds'. The salient features of these bonds include anytime liquidity i.e. encashment of bonds upto any amount at any time after one year, insurance cover to all original individual resident Indian bondholders under group personal accident insurance policy, issue of free loyalty bonds to existing resident Indian shareholders and bondholders of IFCI and availability of loans from specified banks, financial institutions to bondholders against security of these bonds.

(d) The proposed public issue of 'Family Bonds' is scheduled to open for subscription on 25th July, 1996 with earliest closing on 14th August, 1996 and closing not later than 20th August, 1996.

[English]

### World Bank Loan for Rural Water Supply

1112. DR. MURLI MANOHAR JOSHI : Will the Minister of FINANCE be pleased to state :

(a) whether the World Bank has sanctioned a \$ 59.6 million loan for Rural Water Supply and Environmental Sanitation project in U.P.

(b) if so, the details thereof.

(c) the agency and the mechanism for the execution of the project and whether the allocation of funds have been worked out;

(d) if so, the details thereof, and

(e) the role of non-Government organisations, if any, in the project?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

The World Bank's Board on 25.6.96 has approved US \$ 59.6 million loan for the Rural Water Supply and Environmental Sanitation Project in U.P.

(b) The project's two main objectives are to :

(i) deliver sustainable health hygiene benefits to the rural population by improving water supply and environmental sanitation services and

(ii) Promote long term sustainability of the rural water supply and sanitation sector by providing assistance to the Government of Uttar Pradesh to identify and implement an appropriate policy framework and strategic plan for the sector.

(c) to (e) The project will be implemented by a Project Monitoring Unit, which has been set up as registered society under the Rural Development Department of Government of Uttar Pradesh. Responsibility for delivery of services will be sub-contracted by the Project Monitoring Unit to NGOs, community based organisations and private sector firms who shall be selected by the PMU on the basis of transparent criteria.

The total cost of the project including contribution by the State Government of UP and the local community has been estimated at US \$ 71.00 million equivalent. The component wise allocation of funds is as under

	US \$ million
Strengthening and operation of the project management	8.31
Selection and Construction of Water Supply and environmental Sanitation facilities for single and regional schemes	60.21
Studies & Sector Development	2.46
Total	70.98

### Inclusion of Bangladeshies in the Voter List

1113. SHRI AMAR ROYPRADHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether complaints have been received by the Government Election Commission regarding inclusion of names of Bangladeshies in the Voters List of District Coochbehar (W.B.) during 1995 and 1996.

(b) if so, the number of such complaints received, and

(c) the action taken by the Government on such complaints?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) Election Commission has informed that it had received a complaint in 1995 regarding

inclusion of a large number of infiltrated persons from Bangladesh in the Electoral Rolls of 8-Tufanganj (SC) and 9-Natabari Assembly constituencies falling in District Coochbehar. The complaint was endorsed to the election authorities in West Bengal for appropriate action.

#### Winding up of Spinning Mills

1114. SHRI DILEEP SANGHANI : Will the Minister of FINANCE be pleased to state :

(a) whether the Board of Industrial and Financial Reconstruction has recently recommended for winding up and also for modernisation of some cotton spinning and weaving mills in Gujarat.

(b) if so, the details thereof in each category, separately; and

(c) the amount allocated during the last three years and in the current year, so far for modernisation plans of these mills in the State?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has reported that as on 30.06.1996, it had sanctioned rehabilitation schemes in respect of seven sick textile industrial companies and recommended winding up of 26 sick textile industrial companies in the State of Gujarat. The details are given in the enclosed statement.

(c) BIFR has reported that no data regarding the amount allocated or proposed to be allocated for rehabilitation of sick industrial companies are kept by it. The rehabilitation schemes generally indicate the reliefs/concessions agreed to by all the parties concerned including banks/financial institutions and the overall quantum of sacrifices thus made and not the precise amount agency-wise.

#### STATEMENT

*List of Sick Textile Industrial Companies in the state of Gujarat registered with BIFR upto 30.06.1996*

#### Revival Scheme Sanctioned by BIFR

1. Hathising Manufacturing Company
2. Diamond Textile Mills
3. Broach Textile Mills
4. Maheshwari Mills
5. Gujarat Polywear Limited
6. Madhu Fabrics Limited
7. Madhu Textiles Ahmedabad Limited

#### Winding up Recommended by BIFR

1. New Gujarat Synthetics Limited
2. Star of Gujarat Textile

3. Gaikwar Mills Limited
4. Commercial Ahmedabad Mills Limited
5. Patel Mills Company Limited
6. Shri Yamuna Mills Limited
7. Vijaya Mills
8. P.G. Textile Mills
9. Padmini Mills Limited
10. Mohan Carpets
11. Rustom Mills
12. Raj Prakash Spinning
13. Dhanmal Silk Mills Private Limited
14. Shri Prithvi Cotton Works Limited
15. Aryodaya Ginning and Manufacturing Company Limited
16. Maharana Mills Limited
17. Navjivan Mills Limited
18. Ahmedabad Manufacturing and Calico Ptg. Company Limited
19. Kalol Mills Limited
20. Sri Arbuda Mills
21. Shri Amruta Mills Limited
22. Arunesh Processors
23. Chemox Synthetics
24. Shri Ambika Mills
25. Nutan Mills
26. Aruna Mills

#### Increase in the LL.B Course

1115. SHRI MRUTYUNJAYA NAYAK :  
SHRI KODIKUNNIL SURESH :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether All India Law Students Forum has started a nation-wide agitation against the decision of the Bar Council of India to increase the LL B course by a year, and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b). The Bar Council of India has not increased the LL B course by a year. However, the Council has introduced a pre-enrolment training for a period of one year for persons with requisite legal qualifications to enter the profession of law. Writ Petitions have been filed before different High Courts challenging the introduction of such pre-enrolment training.

The Bar Council of India has filed a transfer petition in the Supreme Court seeking transfer of various